

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 144/2009

Subject : Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for Vindhyachal Stage-I Additional Transmission System in Western Region for the period from 1.4.2009 to 31.03.2014.

Date of Hearing : 4/8/2011

Coram :Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner :PGCIL, New Delhi

Respondents :MPPTCL, GUVNL, MSEDCL, CSEB, MPAK, ED-Govt. of Goa, ED-Admn. Of Daman & Diu, ED- Admn. D & NH,

Parties present :Shri. S.S. Raju, PGCIL
Shri. Pramod Chaudhary, MPPTCL

The representative of the petitioner submitted that the petition has been filed for approval of transmission tariff for Vindhyachal Stage-I Additional Transmission System in Western Region for the period from 1.4.2009 to 31.03.2014, under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009.

2. The representative of the petitioner submitted that ₹ 372.10 lakh and ₹ 682.67 lakh have been claimed towards the additional capital expenditure

for tower strengthening during 2010-11 and 2011-12 respectively, under Regulation 9(2) (v) of the 2009 regulations.

3. The representative of the respondent, MPPTCL, submitted that the petitioner be directed to file the details of the tower strengthening work already completed and the work proposed to be taken up. The Commission clarified that the petitioner would be required to submit the details of the actual tower strengthening work done at the time of truing up.

4. The representative of the respondent submitted that the petitioner has only submitted the quantum of mild steel required for tower strengthening of suspension types of tower strengthening but has not furnished the exact location of the towers and actual work required to be carried out.

5. The Commission directed the petitioner to submit the information as per para 4, above before 30.8.2010 on affidavit with copies to the respondents.

5. Subject to the above, order in the petition was reserved.

Sd/-

(T. Rout)
Joint Chief (Law)

